

## BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P(IB) No.513/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> December 2017, 10.30 A.M**

Name of the Company	Maldar Barrels Pvt Ltd.-Vs-Pearson Drums & Barrels Pvt Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR RATNANKO BANERJI. { Petitioner *Debasri Mallik*  
 2. MRS DEBASRI MALLIK.  
 3. Mrs. Mayur Khandaparkar  
 4. Mrs. Mayur Shetty  
 L.M.A. K. Upadhyay { Counsel for Petitioners *AB*

**ORDER**

Ld. Counsel for the operational creditor and corporate debtor are present.

Heard the part arguments of the Ld. Counsel of the operational creditor but arguments could not be concluded. It appears that some of the documents filed with the petition are not legible. Petitioner is directed to file those illegible documents with legible copies by 14/12/2017. Ld. Sr. Counsel for the petitioner has also made a request that he has

obtained certain documents which he wants to file. Petitioner may file supplementary affidavit annexing those documents with an advance copy to the opposite party

List it on 04/01/2018 for admission.

8d

(Jinan K.R.)  
Member (J)

8d

(V.P.Singh)  
Member (J)